

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH
JAIPUR.

O.A.No.153/93

Dt. of order: 5.7.93

Dr.Kuldeep Kumar

: Applicant

Vs.

Union of India & Ors.

: Respondents

Mr.Akhil Simlot

: Counsel for applicant

Mr.U.D.Sharma

: Counsel for respondents

CORAM


Hon'ble Mr.Justice D.L.Mehta, Vice Chairman

Hon'ble Mr.O.P.Sharma, Member (Adm.).

PER HON'BLE MR.JUSTICE D.L.MEHTA, VICE CHAIFMAN.

Mr.U.D.Sharma, counsel for the respondents submits that they are going to restore the benefit available under the judgment Dr.O.Z.Mussain Vs. Union of India decided by the Hon'ble Supreme Court on 15.11.89 in favour of the applicant. Mr.J.D. Sharma also submits that the respondents are also going to withdraw the order Annexure:A-7 dated 15.2.93. It is expected that necessary orders shall be passed immediately as undertaken by the counsel for the respondents.

2. In the light of the above submissions, the petition is disposed of accordingly. The order dated 15.2.93 (Annx.A-7) be withdrawn and the benefit of the judgment referred to above should be given immediately.


(O.P.Sharma)
Member (A)


(D.L.Mehta)
Vice Chairman.